

Annexure - 5														
Name of Corporate debtor		Saheli Exports Private Limited			Date of Commencement of Liquidation			24.07.2023		List of Stakeholders as on			24.09.2023	
List of operational creditors (Other than Workmen and Employees and Government Dues)														
Sl.No	Name of Creditor	Details of Claim Received		Details of claim admitted						Amount of Contingent claim	Amount of any mutual dues, that may be setoff	Amount of claim Rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	Amount covered by guarantee	% share in total amount of claims admitted					
1	Gail (India) Limited	10.08.2023	33,796,444	33,796,444	Supply of Goods/Services	Nil	NA	Nil		Nil	Nil	Nil	Nil	Nil
2	S K Enterprises	25.08.2023	3,196,350	-	Supply of Goods/Services	Nil	NA	Nil		Nil	Nil	3,196,350	Nil	1. There is no proof of payment of Cash and there is no corresponding evidence available in the books 2. As the law doesn't permit cash payment to the subject extent, the claim is rejected in FULL for the reason of insufficient evidences
3	B & G Consultants (Wholly Owned Division of BGI)	25.08.2023	32,626,800	-	Supply of Goods/Services	Nil	NA	Nil		Nil	Nil	32,626,800	Nil	1. The Claim was verified with books of accounts and GST returns submitted by the claimant. The total amount claimed is Rs. 3,26,26,800. 2. As per the GST returns and the invoices amount reflected is Rs.1,46,32,000/- Hence, the same amount is admitted u/s. 53(1)(f). 3. However, as per the records submitted by you and also as per the books of accounts of the CD, the amount of Rs.2,90,69,750 is paid as advance to the claimant by the CD. 4. The advance paid is set-off against the amount due to you and admitted.
4	B&G Infrastructure Company Pvt. Ltd.	06.04.2022	218,056	218,056	Supply of Goods/Services	Nil	NA	Nil		Nil	Nil	Nil	Nil	Related Party
5	Maruti Organics Limited	05.04.2022	1,852,201	1,691,938	Supply of Goods/Services	Nil	NA	Nil		Nil	Nil	Nil	Nil	Related Party
6	Nikunj Dayal- Advocate	06.04.2022	82,500	82,500	Supply of Goods/Services	Nil	NA	Nil		Nil	Nil	Nil	Nil	Nil
7	Chaturvedi & Partners	31.03.2022	5,900	5,900	Supply of Goods/Services	Nil	NA	Nil		Nil	Nil	Nil	Nil	Nil
8	SAS Partners Corporate Advisors Pvt. Ltd.	05.04.2022	220,987	65,175	Supply of Goods/Services	Nil	NA	Nil		Nil	Nil	Nil	Nil	Nil
9	Chaturvedi & co	31.03.2022	472,000	472,000	Supply of Goods/Services	Nil	NA	Nil		Nil	Nil	Nil	Nil	Nil
10	Sri Karthikeya Spinning & Weaving Mills Pvt. Ltd.	26.08.2022	88,108,415	88,095,029	Supply of Goods/Services	Nil	NA	Nil		Nil	Nil	Nil	Nil	Nil
11	SAS EPC Solutions Pvt. Ltd.	21.04.2022	1,448,546	-	Supply of Goods/Services	Nil	NA	Nil		Nil	Nil	1,448,546	Nil	1.) Claim received during CIRP period taken into record as per Regulation 30 of IBBI (Liquidation Process) Regulations, 2016 to verify the claim during liquidation period by liquidator. 2.) As per books of accounts the amount of Rs.30.84 lakhs is recorded as receivable from SAS EPC Solutions Pvt. Ltd. 3.) The party has not evidenced any balance confirmations / balance reconciliation of the past period. 4.) Hence your claim is inadmissible in full.
12	Clarke Energy India Pvt. Ltd.	06.04.2022	39,164,256	22,389,395	Supply of Goods/Services	Nil	NA	Nil		Nil	Nil	Nil	Nil	Nil

13	Shamantha Kasi Reddy	11.04.2022	1,620,000	-	Supply of Goods/Services	Nil	NA	Nil		Nil	Nil	1,620,000	Nil	<p>1.) Claim received during CIRP period taken into record as per Regulation 30 of IBBI (Liquidation Process) Regulations, 2016 to verify the claim during liquidation period by liquidator.</p> <p>2.) The party claimed for Rental dues and solar panel dues after mutual set-off. However the copies of GST returns are not evidenced</p> <p>3.) The claim is rejected in Full due to lack of adequate evidences. The same can be reverified as and when adequate evidences are produced</p>
14	AR. L. Sundaresan	06.04.2022	1,480,000	-	Supply of Goods/Services	Nil	NA	Nil		Nil	Nil	1,480,000	Nil	<p>1.) Claim received during CIRP period taken into record as per Regulation 30 of IBBI (Liquidation Process) Regulations, 2016 to verify the claim during liquidation period by liquidator.</p> <p>2.) Claim was verified with books of accounts.</p> <p>3.) As per the books of accounts, the balance payable is NIL. Hence your claim stands inadmissible in full.</p>
15	Vikash Vntures	30.08.2023	40,107	-	Supply of Goods/Services	Nil	NA	Nil		Nil	Nil	40,107	Nil	<p>1.) As per books of accounts the balance payable is NIL.</p> <p>2.) The difference is identified in opening balance. The party has not evidenced any balance confirmations / balance reconciliation of earlier period.</p> <p>3.) Hence your claim stands inadmissible in full.</p>
Total			204,332,562	146,816,437								40,411,803		